

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Contempt Petition No.32/93 in

Dated: 21 DEC 1993

APPLICATION NO(s) 415 of 1992.

APPLICANTS: B.M.Mathew v/s RESPONDENTS: Raj Bhargawa and Shashi  
Kant Kapoor and Secretary and Director  
General, respectively.  
TO.

1. Sri.A.S.Natarajan,  
Advocate, No.25,  
4th-B-Street,  
Chanoni Chowk Road Cross,  
Shivajinagar Bus Stand,  
Behind St.Mary's Church,  
Bangalore-560051.
2. Sri.G.Shanthappa, Addl.Central Govt.  
Stng.Counsel, High Court Bldg,  
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 30-11-1993.

*Subrata*  
a for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*legisual*  
*En*

CETRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

C.P.No.32/93

TUESDAY THIS THE THIRTIETH DAY OF NOVEMBER 1993

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

B.M. Mathew,  
S/o late M.I. Mathew,  
Aged 58 years,  
Superintending Engineer [Retd.],  
All India Radio, Bangalore, now residing at Mulamottil,  
TC 4/1113, Kowdiyar Post,  
Trivendrum-695 003.

... Petitioner

[By Advocate Shri A.S. Natarajan]

v.

1. Shri Raj Bhargawa,  
Secretary,  
Ministry of Information & B'Casting,  
Shastri Bhavan,  
New Delhi-110 001.
2. Shri Shashi Kant Kapoor,  
Director General,  
All India Radio,  
Akashvani Bhavan,  
New Delhi-110 001.

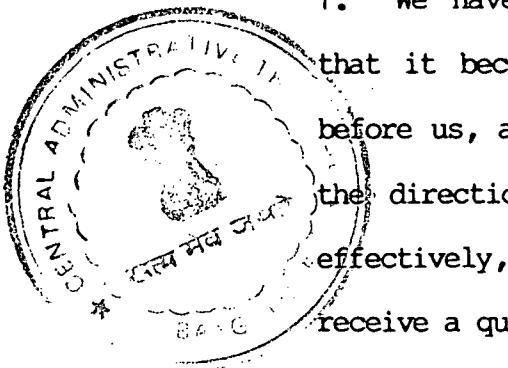
... Respondents

[By Advocate Shri G. Shanthappa  
Addl. Central Government Standing Counsel]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. We have heard both sides in this contempt petition. Now that it becomes clear from the order dated 20.10.1993 produced before us, a copy of which is handed over to the applicant, that the directions given by this Tribunal have been complied with effectively, in such circumstances we direct this matter should receive a quietus. The proceedings are accordingly dropped.



Sd/-  
U/                     
MEMBER [A]

bsv

TRUE COPY  
Shyamsundar ✓ - ✘  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE  
21/12/93

Sd/-  
U/                     
VICE-CHAIRMAN